

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'I-2', NEW DELHI**

**Before Sh. Amit Shukla, Judicial Member**

**Dr. B. R. R. Kumar, Accountant Member**

**ITA No. 15/Del/2021 : Asstt. Year: 2005-06**

M/s Expeditors International (India) Pvt. Ltd., Room No. 7B, 1 <sup>st</sup> Floor, Import Building No. 3, International Cargo Terminal, Indira Gandhi International Airport, New Delhi-110037	Vs	ACIT, Circle-7(1), New Delhi
<b>(APPELLANTT)</b>		<b>(RESPONDENT)</b>
<b>PAN No. AAACE1795K</b>		

**Assessee by : Sh. Deepak Chopra, Adv. &  
Sh. Harpreet S. Ajmani, Adv.  
Revenue by : Ms. Meera Srivastava, CIT DR**

**Date of Hearing: 26.07.2021**

**Date of Pronouncement: 24.08.2021**

**ORDER**

**Per Dr. B. R. R. Kumar, Accountant Member:**

The appeal of the assessee for the assessment year 2005-06, the order of the Id. CIT (A) was passed on 28.08.2011 whereas the assessee filed further appeal before the Tribunal on 12.01.2021 which has been barred by limitation by 3535 days.

2. During the hearing, the Id. AR referred to the order of Anand Kumar Jain Vs ITO in ITA No. 4192/Mum/2012 dated 20.08.2019 and the Audited Financial statement of the assessee and pleaded that the delay be condoned. The Id. AR could not make available any tangible reasons to condone the delay.

3. We find that the facts or ratio of the case referred are not applicable to the instant case. In addition, no valid reasons for delay of the appeal by 10 long years have been canvassed by the assessee. Hence, we decline to condone the delay in the absence of any valid reasons.

4. The appeal of the assessee is dismissed in *limine*.

5. In the result, the appeal of the assessee is dismissed.

Order Pronounced in the Open Court on 24/08/2021.

Sd/-

**(Amit Shukla)**  
**Judicial Member**

**Dated: 24/08/2021**

\*Subodh Kumar, Sr. PS\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(Dr. B. R. R. Kumar)**  
**Accountant Member**

**ASSISTANT REGISTRAR**